

Rs. 105 per quintal for all varieties. Keeping in view the basic aim of the policy to maximise procurement for Central Pool a suitable bonus scheme will be introduced. The issue price of wheat for stocks released from the Central Pool for the public distribution system will remain unchanged at the present level. In the interest of maximising procurement, restrictions will be continued on the inter-State movement of wheat by treating each State as a separate Zone and no movement of wheat would be allowed outside a State except on Central Government account. The mode of procurement such as purchase in regulated markets and/or through a system of levy will be decided by the State Governments. The marketing of wheat within the State will be regulated by the State Governments through appropriate administrative/statutory measures as may be deemed necessary by them.

It is hoped that with determined implementation of the policy by the State Governments, it would be possible not only to attain the target of procurement recommended by the Commission but also to bring about an overall improvement in the food economy

12.25 hrs.

ELECTION TO COMMITTEE

ANIMAL WELFARE BOARD

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): I beg to move:

"That in pursuance of section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may

direct, one member from among themselves to serve as a member of the Animal Welfare Board, subject to other provisions of the said Act, vice Shri Banamali Patnaik resigned."

MR. SPEAKER: The question is:

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Animal Welfare Board, subject to the other provisions of the said Act, vice Shri Banamali Patnaik resigned."

The motion was adopted.

12.25 hrs.

PROVIDENT FUNDS (AMENDMENT) BILL*

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, on behalf of Shri Pranab Kumar Mukherjee, I beg to move for leave to introduce a Bill further to amend the Provident Funds Act, 1925.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Provident Funds Act, 1925."

The motion was adopted.

SHRI K. RAGHU RAMAIAH: I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 24-3-75.

†Introduced with the recommendation of the President.